

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75118 of 2020

(On behalf of Appellant)

AND

Excise Appeal No.609 of 2009

(Arising out of Order-in-Appeal No.86/BBSR-I/2009 dated 18.08.2009 passed by
Commissioner(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

M/s. Ori Plast Limited

(O.T.Road, Balasore-756001, Orissa.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar-I

.....Respondent

(Central Revenue Building, Rajaswa Vihar,
Bhubaneswar-751007.)

APPEARANCE

Shri H.K.Pandey, Advocate for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI P.ANJANI KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75242/2020

FINAL ORDER NO. 75462/2020

DATE OF HEARING : 12 October 2020

DATE OF DECISION : 12 October 2020

P.K.CHOUDHARY :

Learned Advocate appearing on behalf of the applicant/appellant submits that they have already filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and accordingly prays for withdrawal of their appeal.

2. In view of the submissions made by the learned Advocate, the appeal filed by the appellant is dismissed as withdrawn. Miscellaneous Application also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

sm